

BA No. 2066 of 2020
FIR No. 481/20
U/s 379/356/411/34 IPC
PS Amar Colony
Gufran Vs State

23.12.2020

*Present Application is being taken up in terms of Office Order No. Judl./Bail Power/F.46/SED/Saket/2020/12351-12380 dated 29.10.2020 passed by Ld. District & Sessions Judge, SED, Saket Courts (**Duty Roster**), by way of Video Conferencing through CISCO Webex app.*

Present: Sh. R S Negi, Ld. Addl. PP for the State
Sh. Sandeep Gupta, Ld. Counsel for applicant/accused.

Fresh application for grant of regular bail received.

Reply filed by the IO. Copy supplied.

During course of arguments, it is submitted by Ld. defence counsel that he seeks to withdraw the present application with liberty to move the same before Ld. MM on the ground of parity as co-accused Alok has already been granted bail by concerned MM vide order dated 22.12.2020.

In these circumstances, present application stands disposed of as withdrawn with aforesaid liberty.

Dasti to Ld. defence counsel.

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(ANUJ AGRAWAL)
Duty ASJ-05, South-East District
Saket Courts, New Delhi:23.12.2020

BA No. 2067 of 2020
FIR No. 481/20
U/s 379/356/411/34 IPC
PS Amar Colony
Alok Vs State

23.12.2020

*Present Application is being taken up in terms of Office Order No. Judl./Bail Power/F.46/SED/Saket/2020/12351-12380 dated 29.10.2020 passed by Ld. District & Sessions Judge, SED, Saket Courts (**Duty Roster**), by way of Video Conferencing through CISCO Webex app.*

Present: Sh. R S Negi, Ld. Addl. PP for the State
Sh. Sandeep Gupta, Ld. Counsel for applicant/accused.

Fresh application for grant of regular bail received.

Reply filed by the IO. Copy supplied.

IO has reported that the applicant has already been granted regular bail vide order dated 22.12.2020 by Ld. MM. In these circumstances, present application stands dismissed being non maintainable.

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(ANUJ AGRAWAL)
Duty ASJ-05, South-East District
Saket Courts, New Delhi:23.12.2020

FIR No. 287/20
U/s 409/120B/411/34 IPC
PS C.R. Park
1. Rohit Kumar &
2. Gyanendra Vs State

23.12.2020

Present Application is being taken up in terms of Office Order No. Judl./Bail Power/F.46/SED/Saket/2020/12351-12380 dated 29.10.2020 passed by Ld. District & Sessions Judge, SED, Saket Courts (Duty Roster).

Present: Sh. R S Negi, Ld. Addl. PP for the State
Sh. Ashok Nagrathi, Ld. Counsel for applicant/accused.

Matter taken up today on request of Ld. defence counsel.

Heard.

Accused Rohit Kumar and Gyanendra were granted bail by this court vide order dated 22.12.2020 in case FIR No. 287/20, u/s 409/120B/411/34 IPC, PS C.R. Park. Inadvertently, sections 120B/411/34 IPC were not mentioned in the said bail order.

Accordingly, it is clarified that accused Rohit Kumar and Gyanendra have been granted bail vide order dated 22.12.2020 in case FIR No. 287/20, u/s 409/120B/411/34 IPC, PS C.R. Park.

Dasti to Ld. defence counsel as well as to IO.

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(ANUJ AGRAWAL)
Duty ASJ-05, South-East District
Saket Courts, New Delhi:23.12.2020

BA No. 2071 of 2020
FIR No. 287/20
U/s 409/120B/411/34 IPC
PS C.R. Park
Ashok Singh Vs State

23.12.2020

*Present Application is being taken up in terms of Office Order No. Judl./Bail Power/F.46/SED/Saket/2020/12351-12380 dated 29.10.2020 passed by Ld. District & Sessions Judge, SED, Saket Courts (**Duty Roster**), by way of Video Conferencing through CISCO Webex app.*

Present: Sh. R S Negi, Ld. Addl. PP for the State
Ms. Asha, Ld. Counsel for applicant/accused.

Fresh application for grant of regular bail received.

Reply filed by the IO. Copy supplied.

The instant case has been registered on the complaint of Sh. Vineet Dhingra, one of the Directors of wine shop namely Raju Impex Pvt. Ltd. The co-accused Rohit Kumar was working as an agent-cum-employee and was responsible for deposit of cash in the bank. It is alleged that on 05.12.2020, an amount of Rs. 23,57,195/- was showing in cash records. The complainant asked the co-accused Rohit Kumar to deposit the cash in bank, however he avoided. Thereafter, it was discovered that he has embezzled an amount of Rs. 14.5 lacs and part of the same i.e. Rs. 2,50,000/- was recovered from his house. An amount of Rs. 4.5 lacs was recovered from possession of applicant Ashok Singh at the instance of co-accused Rohit.

During investigation, it was found that co-accused Gyanendra who was also working in the said shop, was also an accomplice in the said embezzlement. Both the said co-accused had given Rs. 12 lacs out of the embezzled amount to applicant Ashok Singh

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in lieu of his brother's property which was registered in the name of co-accused Gyanendra.

It is submitted by Ld. defence counsel that applicant has been falsely implicated in the present case. It is further argued that the recovery has already been effected and accused is no more required for investigation. It is argued that remaining co-accused have already been granted bail by this court vide order dated 22.12.2020 and therefore accused may be grant bail on the ground of parity.

Ld. Addl. PP for State has vehemently opposed the bail application on the ground that allegations against accused are grave and serious.

I have heard rival contentions and perused the record.

The recovery has already been effected and accused is no more required for investigation. The only allegation against applicant is that he received part of the embezzled amount. The co-accused have already been granted bail by this court and therefore ground of parity is available to applicant.

Therefore, in the facts and circumstances of the present case and on the ground of parity, **applicant/accused Ashok Singh is admitted to bail on furnishing of personal bond in the sum of Rs.15,000/- with one surety in the like amount to the satisfaction of concerned MM/Duty MM.**

Dasti to Ld. defence counsel as well as to IO.

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(ANUJ AGRAWAL)
Duty ASJ-05, South-East District
Saket Courts, New Delhi:23.12.2020

BA No. 1940 of 2020
FIR No. 257/20
U/s 21 NDPS Act
PS C.R. Park
Obi Augustus Chibuzor Vs State

23.12.2020

*Present Application is being taken up in terms of Office Order No. Judl./Bail Power/F.46/SED/Saket/2020/12351-12380 dated 29.10.2020 passed by Ld. District & Sessions Judge, SED, Saket Courts (**Duty Roster**), by way of Video Conferencing through CISCO Webex app.*

Present: Sh. R S Negi, Ld. Addl. PP for the State
Sh. Anoop Kumar Gupta, Ld. Counsel for applicant/accused.

This is an application seeking production of accused before concerned embassy for renewal of passport. Since the chargesheet has already been filed, the application be sent to concerned court for **06.01.2021**.

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(ANUJ AGRAWAL)
Duty ASJ-05, South-East District
Saket Courts, New Delhi:23.12.2020

BA No. 2068 of 2020
FIR No. 227/20
U/s 379/411/34 IPC
PS Lodhi Colony
Jamil Vs State

23.12.2020

*Present Application is being taken up in terms of Office Order No. Judl./Bail Power/F.46/SED/Saket/2020/12351-12380 dated 29.10.2020 passed by Ld. District & Sessions Judge, SED, Saket Courts (**Duty Roster**), by way of Video Conferencing through CISCO Webex app.*

Present: Sh. R S Negi, Ld. Addl. PP for the State
Sh. Sandeep Gupta, Ld. Counsel for applicant/accused.

Fresh application for grant of regular bail received through email. It be checked and registered.

Reply filed by the IO. Copy supplied.

It is submitted by Ld. defence counsel that applicant has been falsely implicated in the present case. It is further argued that applicant is in JC since 22.10.2020 and is no more required for investigation as recovery has already been effected. On these grounds, it is prayed that applicant may be granted bail.

Ld. Addl. PP for State has vehemently opposed the bail application on the ground that allegations against accused are grave and serious.

I have heard rival contentions and perused the record.

The complainant in the instant case has lodged an e-FIR about theft of his mobile phone on 29.07.2020. The applicant alongwith co-accused were arrested on 21.09.2020 and a number of mobile phones were recovered from their possession. However, it has been specifically

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reported by IO that the stolen mobile phone of the complainant was recovered from co-accused Arjun Chaudhary.

Therefore, in the facts and circumstances of the present case, it is evident that neither any recovery has been effected from applicant/accused in the instant case nor there is any other evidence to connect the applicant with alleged crime.

In these circumstances, **accused Jamil is admitted to bail on furnishing of personal bond in the sum of Rs.7,000/- with one surety in the like amount, to the satisfaction of concerned MM/Duty MM.**

Dasti to Ld. defence counsel as well as to IO.

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(ANUJ AGRAWAL)
Duty ASJ-05, South-East District
Saket Courts, New Delhi:23.12.2020

BA No. 2069 of 2020
FIR No. 504/20
U/s 392/34 IPC
PS Amar Colony
1. Lal Babu Kumar Mandal &
2. Salman Vs State

23.12.2020

*Present Application is being taken up in terms of Office Order No. Judl./Bail Power/F.46/SED/Saket/2020/12351-12380 dated 29.10.2020 passed by Ld. District & Sessions Judge, SED, Saket Courts (**Duty Roster**), by way of Video Conferencing through CISCO Webex app.*

Present: Sh. R S Negi, Ld. Addl. PP for the State
Sh. Arvind Kasana, Ld. Counsel for applicant/accused.

By this common order, I shall dispose of two separate applications moved on behalf of applicants/accused Lal Babu Kumar Mandal and Salman for grant of regular bail.

Reply filed by the IO. Copy supplied.

The case of prosecution in nutshell is that on 09.12.2020, both the applicants alongwith third accused robbed the complainant of his mobile phone by showing some sharp edged weapon. The applicants/accused were arrested during course of investigation and robbed mobile phone was recovered from possession of applicant Salman alongwith one sharp edged weapon. Both the accused were duly identified by complainant.

It is submitted by Ld. defence counsel that applicants have been falsely implicated in the present case. It is further argued that applicants are in JC since 09.12.2020 and no more required for investigation. It is argued that applicants have clean antecedents. On these grounds, it is prayed that applicants may be granted bail.

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Ld. Addl. PP for State has vehemently opposed the bail applications on the ground that allegations against applicants/accused are grave and serious.

I have heard rival contentions and perused the record.

The allegations against applicants are grave and serious and investigation is still at initial stage. The applicants have been identified by the complainant as reported by IO.

Therefore, in the facts and circumstances of the present case and in view of gravity of offence, **I am not inclined to release the applicants/accused on bail at this stage. Their bail applications are accordingly dismissed.**

Dasti to Ld. defence counsel as well as to IO.

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(ANUJ AGRAWAL)
Duty ASJ-05, South-East District
Saket Courts, New Delhi:23.12.2020

FIR No. 258/17
U/s 302/307/341/427/120B/34 IPC
PS Pul Prahladpur
State vs. Naresh @ Khajju & Ors.

23.12.2020

Present Application is being taken up in terms of Office Order No. Judl./Circular/F.43/South-East/Saket/2020/5757-5796 dated 30.05.2020 passed by Ld. District & Sessions Judge, SED, Saket Courts, by way of Video Conferencing through CISCO Webex app.

File taken up today on application of applicant Naresh @ Khajju for expediting the matter.

Present: Sh. R S Negi, Ld. Addl. PP for the State

Accused Mohan Singh @ Tinkal is present on interim bail.

Remaining accused not produced from JC.

Sh. Jitender Tyagi, Ld. Counsel for applicant/accused Naresh @ Khajju.

Sh. Anil Basoya, Ld. Counsel for accused Danish @ Chintu.

Vide order dated 11.12.2020, Hon'ble High Court has directed to conclude the examination of eye witnesses as expeditiously as possible. Therefore, the matter stands preponed for **07.01.2021**. However, before summoning the witnesses, the physical presence of Ld. Addl. PP, Ld. defence counsels is to be ensured. Production of remaining accused through VC is also to be ensured. Accordingly, all the Ld. defence counsels, Addl. PP for the state are directed to appear physically in the court on next date of hearing.

Concerned Jail Superintendent is directed to produce the accused through VC on next date of hearing.

Put up on **07.01.2021**.

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(ANUJ AGRAWAL)

ASJ-05, South-East District
Saket Courts, New Delhi:23.12.2020

FIR No. 175/2001
U/s 302/307/34 IPC
PS NFC
Ubesh Vs State

23.12.2020

Present Application is being taken up in terms of Office Order No. Judl./Circular/F.43/South-East/Saket/2020/5757-5796 dated 30.05.2020 passed by Ld. District & Sessions Judge, SED, Saket Courts, by way of Video Conferencing through CISCO Webex app.

Present: Sh. R S Negi, Ld. Addl. PP for the State
Sh. Alamgir, Ld. Counsel for applicant/accused.

This is an application for grant of regular bail.

The accused in the instant case has been chargesheeted for offence u/s 302/307/34 IPC by way of supplementary chargesheet.

It is submitted by Ld. defence counsel that applicant has been falsely implicated in the present case. It is further argued that applicant is in custody since 16.10.2020 and is no more required for investigation. It is argued that three of the co-accused have already been acquitted by Ld. Trial Court on the ground that the presence of eye witness Nizam and Syed Faiz at the spot is highly doubtful and other two eye witnesses i.e. complainant Dulare Khan and Jahid Chaudhary have already deposed that they did not see any of the assailants at the spot. It is further argued that similarly PW Mohd. Arif deposed before Ld. Trial Court that he cannot identify any of the assailants. On these grounds, it is prayed that applicant may be granted bail.

Ld. Addl. PP for State has vehemently opposed the bail application on the ground that allegations against accused are grave and serious.

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I have heard rival contentions and perused the record.

I am refraining myself from commenting on the merit of the present case. Suffice it would be to say that the submissions of defence holds merit in view of observations of Ld. Trial Court in the judgment dated 13.09.2012, whereby three of the co-accused were acquitted. Therefore, in the facts and circumstances of the present case and since investigation is complete, **I am of the view that accused Ubesh deserves to be granted bail in the instant case. Accordingly, he is admitted to bail on furnishing of personal bond in the sum of Rs.25,000/- with one surety in the like amount.** The application stands disposed of accordingly.

Dasti to Ld. defence counsel.

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(ANUJ AGRAWAL)
ASJ-05, South-East District
Saket Courts, New Delhi:23.12.2020

FIR no. 503/2015
State Vs. Rajesh
PS Amar Colony

23.12.2020
MM-10/SE/Saket/2020
Saket Court, Saket
Saket Courts, New Delhi

23.12.2020

Arguments on the present application are heard via video conferencing through CISCO Webex app.

An application on behalf of the applicant/accused Rajesh for calling the status report from PS Amar Colony in the above mentioned case.

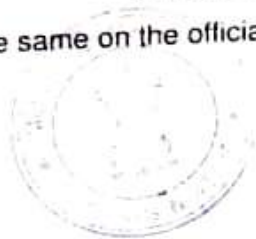
Present: Ld. APP for State.


Naib court submits that he did not receive the copy of application. Hence, the reply is not been filed today.

Let, the copy of the application be supplied to the Naib Court.

Put up on 24.12.2020.

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts.




SWATI SHARMA
MM-10/SE/Saket/
New Delhi/23.12.2020
Saket Court, Saket
Saket Courts, New Delhi

FIR no. 386/2020
State Vs. Bimal
PS PPP

MS. SWATI SHARMA
The Advocate, Saket, Gate 33
Kirti Tower, 3rd Floor
Saket, District
Saket Courts, New Delhi

23.12.2020

Arguments on the present bail application are heard via video conferencing through CISCO Webex app.

Present: Ld. APP for State.

Ld. Counsel for accused.

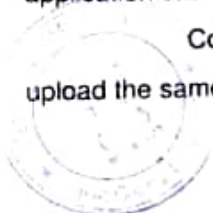
2nd application u/s 437 CrPC for grant of bail has been filed on behalf of the accused Bimal by way of e-mail. In the present application it is stated that the accused is in JC since many days. It is further submitted that accused is falsely implicated in the present case and is innocent and nothing incriminating has been recovered from the possession of accused and is not a previous convict. It is further stated that investigation is complete and recovery is already effected. It is further stated that co-accused namely Bijender has already been released on bail. It is therefore prayed that the accused be granted bail.


Ld. APP for State has opposed the bail application stating that accused is involved in the alleged offence. It is therefore prayed that the application be dismissed.

Heard. Perused.

Considering the facts and circumstances of the case that the allegations against the accused are serious in nature and if accused released on bail he might influence the witness, I am not inclined to grant bail to the accused. Hence his bail application stands dismissed.

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts.




SWATI SHARMA
Metro MM-10/SE/Saket
New Delhi/23.12.2020
Saket Courts, New Delhi

FIR no. 541/2020
State Vs. Sagar Gautam
PS Kalindi Kunj

MS-10/SE/Saket/2020
Metropolitan Police Station
Kirti Nagar, New Delhi
20.12.2020
Saket Courts, New Delhi

23.12.2020

Arguments on the present bail application are heard via video conferencing through CISCO Webex app.

Present: Ld. APP for State.
Ld. Counsel for accused


An application u/s 437 CrPC for grant of bail has been filed on behalf of the accused Sagar Gautam by way of e-mail. In the present application it is stated that the accused is in JC since many days. It is further submitted that accused is falsely implicated in the present case and is innocent and nothing incriminating has been recovered from the possession of accused and is not a previous convict. It is further stated that investigation is complete and recovery is already effected. It is therefore prayed that the accused be granted bail.

Ld. APP for State has opposed the bail application stating that accused is involved in the alleged offence. It is therefore prayed that the application be dismissed.

Heard Perused.

Considering the facts and circumstances of the case that the accused is first time offender and remained in JC for a considerable period of time. Further the aspect of de-congestion of jails due to Covid-19 pandemic is also of relevant consideration. Therefore no purpose would be served by keeping the accused in JC. Hence accused admitted to bail on furnishing a personal bond in the sum of Rs. 20,000/- with one surety in like amount both the subject to the satisfaction of the concerned Duty MM. Application is hereby allowed.

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts.


SWATI SHARMA
MM-10/SE/Saket/
New Delhi/23.12.2020
Saket Courts, New Delhi

EFIR no. 28321/2020
State Vs.Devendra
PS PPP

MS. SWATI SHARMA
Metropolis Saket Court -10
Room No. 10/10/10/10/10
Saket Courts, New Delhi

23.12.2020

Arguments on the present bail application are heard via video conferencing through CISCO Webex app.

Present: Ld. APP for State.
Ld. Counsel for accused.

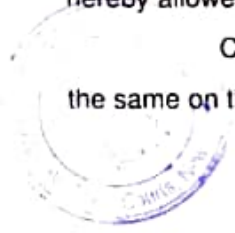
An application u/s 437 CrPC for grant of bail has been filed on behalf of the accused Devendra by way of e-mail. In the present application it is stated that the accused is in JC since many days. It is further submitted that accused is falsely implicated in the present case and is innocent and nothing incriminating has been recovered from the possession of accused and is not a previous convict. It is further stated that investigation is complete and recovery is already effected. It is therefore prayed that the accused be granted bail.


Ld. APP for State has opposed the bail application stating that accused is involved in the alleged offence. It is therefore prayed that the application be dismissed.

Heard. Perused.

Considering the facts and circumstances of the case that the accused is first time offender and remained in JC for a considerable period of time. Further the aspect of de-congestion of jails due to Covid-19 pandemic is also of relevant consideration. Therefore no purpose would be served by keeping the accused in JC. Hence accused admitted to bail on furnishing a personal bond in the sum of Rs. 20,000/- with one surety in like amount both the subject to the satisfaction of the concerned Duty MM. Application is hereby allowed.

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts.




SWATI SHARMA
MM-10/SE/Saket-10
New Delhi/23.12.2020
Saket Courts, New Delhi

FIR no. 547/2020
State Vs. Sandeep
PS Kalandi Kunj

MS. SV/10/10/10/10/10
Met/Sec/10/10/10/10
Block/10/10/10/10/10
Saket Courts, New Delhi

23.12.2020

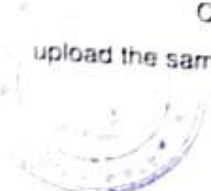
An application seeking release of the articles as per search memo in the above said FIR moved by applicant / accused/applicant Sandeep through e-mail.

Present: Ld. APP for State
Ld. counsel for accused/applicant.

Submission heard through CISCO WEBEX. Report of IO perused. IO has not objected to the release of Jamatalashi articles. In view of the same, let the Jamatalashi articles of applicant be released to applicant to the satisfaction of IO and as per personal search memo.

Thus, application is disposed of accordingly.

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts.



Swati Sharma
SWATI SHARMA
MM-10/SE/Saket/10/10
New Delhi/23.12.2020
Saket Courts, New Delhi

EFIR no. 011353/2020
State Vs. Pawan Thapa
PS Amar Colony

MS SVK
Metro
Rohini
Saket
Saket Courts, New Delhi

23.12.2020

Arguments on the present bail application are heard via video conferencing through CISCO Webex app.

Present: Ld. APP for State.

Ld. Counsel for accused.

An application u/s 437 CrPC for grant of bail has been filed on behalf of the accused Pawan Thapa by way of e-mail.

Heard. Application perused.

As per reply of the IO, the accused Pawan is not arrested in the above mentioned e-FIR. Hence, bail application stands dismissed.

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts.

SWATI SHARMA
MM-10/SE/Saket/
New Delhi/23.12.2020

Delhi District Courts
Saket Courts, New Delhi

FIR no. 471/2020
State Vs. Mahesh
PS Kirti Kunj

23.12.2020

Arguments on the present application are heard via video conferencing through GISCO
Webex app

Present: None

Put up on 05.01.2021

Copy of this order be sent to the Computer Branch who are directed to upload
the same on the official website of Delhi District Courts.



Swati Sharma
SWATI SHARMA
MM-10/SE/Saket/
New Delhi/23.12.2020
District Judge
ALL COURTS, New Delhi

Dharmender Sahu Vs. National Heart Institute
PS Amar Colony.

MM-10/SE/Saket/13
New Delhi/23.12.2020

23.12.2020

Arguments on the present application are heard via video conferencing through CISCO Webex app.

Present: None

Some more time is sought by the IO to conclude the enquiry.

Let the same be concluded by NDOH.

Put up for filing of ATR on 16.01.2021.

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts.



SWATI SHARMA
MM-10/SE/Saket/13
New Delhi/23.12.2020

FIR no. 406/2019
State Vs. Pintoo Dutta
PS Amar Colony

MS SWATI SHARMA
Metropolitan Magistrate, MM-10
Room No. 10, Saket Court
Saket Courts, New Delhi

23.12.2020

Order on application seeking release of case property i.e. gold jeweleries to the applicant.

Present: Ld. APP for State.
Ld. Counsel for applicant.

An application filed on behalf of complainant/applicant for release of gold jewelery on superdari.

Report of the IO perused. TIP of the case property already conducted.

IO has no objection if the above said recovered gold jewelery be released to the applicant/rightful owner.

Submissions heard.

Abovesaid stolen article, as per seizure memo, be released to the applicant/rightful owner on furnishing an indemnity bond as per the market valuation of the said jewelery (**valuation to be done by certified jeweller at the expense of applicant**) and the cash to the satisfaction of IO/SHO concerned. The applicant/rightful owner shall not dispose it of or shall not make any change without prior permission of the court in any manner whatsoever and further shall produce the same as and when required.

IO/SHO, PS Amar Colony is directed to retain photographs of the abovesaid recovered articles. The same should be made part of chargesheet.

IO/SHO, PS Amar Colony is also directed to attach set of photographs of said stolen/snatched article with chargesheet at the time of filing of the same before the court.

Applicant shall bear the expenses of photographs.

Present application is disposed of accordingly.


Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts.



Sd/-
SWATI SHARMA
MM-10/SE/Saket/10
New Delhi/23.12.2020
Saket Courts, New Delhi

Application moved by applicant stands disposed off accordingly

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts



Swati
SWATI SHARMA
Matr. MM-10/SE/Saket
New Delhi/23/12/2020
Dist. Court, New Delhi